

**GOVERNMENT OF INDIA  
HOME AFFAIRS  
LOK SABHA**

UNSTARRED QUESTION NO:3114  
ANSWERED ON:08.12.2009  
SOLI SORABJEE COMMITTEE ON POLICE REFORMS  
Dharmshi Shri Babar Gajanan;Saroj Smt. Sushila

**Will the Minister of HOME AFFAIRS be pleased to state:**

- (a) whether the Soli Sorabjee Committee on police reforms had submitted its report to the Union Government;
- (b) if so, the details thereof;
- (c) whether the Union Government has held consultations with various State Governments in this regard;
- (d) if so, the reaction of each State Government in this regard; and
- (e) the extent to which these recommendations have been implemented by the Union Government?

**Answer**

MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS(SHRI AJAY MAKEN)

(a)& (b): Ministry of Home Affairs set up Soli Sorabjee Committee to draft a Model Police Act in September 2005 which submitted the Model Police Act on 30th October, 2006 which inter-alia included key provisions like creation of a State Police Board, Security of tenure for the Director General of Police and other key functionaries, earmarking dedicated staff for crime investigation, improved service conditions etc.

(c) to (e): The Model Police Act was sent to all States for consideration and appropriate action as 'Police' is a State subject. As per available information Assam, Bihar, Chattisgarh, Gujarat, Haryana, Himachal Pradesh, Kerala, Rajasthan, Sikkim, Tamil Nadu, Tripura and Uttrakhand have either framed new Police Act or amended the existing Act. As for Union Territories, it has been decided to make a suitable legislative changes in respect of Delhi and Chandigarh and issue executive instructions in respect of other Union Territories in place of enacting a separate UT Police Bill which would cover the following:-

I. To set up a common State Security Commission for all UTs.

II. To fix a minimum tenure to Director General of Police and other key functionaries in the Police. Departure from the minimum tenure would be made only after recording reasons in this regard.

III. To separate crime investigation from law & order, which has been decided to be implemented in Delhi, keeping the population criteria laid down by the Supreme Court in Prakash Singh case W.P. (c) 310/1996.

IV. To set up Police Establishment Boards and Police Complaints Authorities in all UTs.